
(2016) 02 SC CK 0078

In the Supreme Court Of India

Case No : Civil Appeal Nos. 9690-9691 of 2010

Gopal Krushna Goshala

APPELLANT

Vs

Orissa Indus. Infra. Dev. Corp. and Others

RESPONDENT

Date of Decision : 10-02-2016

Acts Referred:

Citation : (2016) 3 JT 318 : (2016) 9 Scale 382 : (2016) 11 SCC 356

Hon'ble Judges : Anil R. Dave and A.K. Goel, JJ.

Bench : Division Bench

Advocate : Kaushik Choudhury and Akarsh Garg, Advocates for Sunil Kumar Jain, Advocate, for the Appellant; Rajdipa Behura, V.S. Lakshmi, Ganesh, Advocates for Parmanand Gaur, Advocate, Pankaj Kumar Singh and Manindra Dubey, Advocates for Satpal Singh, Advocate, for the Respondent

Final Decision : Disposed Of

Judgement

Anil R. Dave, J.—1. Heard the learned Counsel for the parties.

2. Upon perusal of the impugned judgment and the evidence which had been considered by the High Court, we are of the view that the High Court ought not to have reduced the amount of compensation for the homestead land from Rs. 5,00,000/- (Rupees five lakhs) to Rs. 2,50,000/- (Rupees two lakhs fifty thousand) per acre, especially in view of the sale deeds which had been executed on 21st November, 1979 and had been placed on record by the owners of the land.

3. Upon considering the facts of the case, we feel that Rs. 4,00,000/- (Rupees four lakhs) per acre is the fair amount of compensation for the homestead land. Therefore, we modify the impugned judgment accordingly. Needless to say that on the said amount all statutory benefits, including interest, shall be paid.

4. The civil appeals are accordingly disposed of with no order as to costs. Pending applications, if any, stand disposed of.